

**Import of Oil**

2591. SHRIMATI SUSHILA GOPALAN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the quantity of oil imported from abroad by Government during the year 1981 to meet the internal requirement;

(b) the extent to which oil and petroleum products requirement were met during the year 1981 as against demand;

(c) to what extent we could utilise the internal production in this regard; and

(d) the anticipated demand of the petroleum products during the year 1982 and the percentage of total quantity of the internal products which will be available for consumption?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR)

(a) About 15.55 million tonnes of crude oil have been imported during 1981.

(b) and (c). While about half of the crude oil requirements were met indigenously, over 80% of the demand for petroleum products was met with the domestically refined petroleum products.

(d) In 1982 the anticipated demand for petroleum products is about 35.3 million tonnes and it is estimated that indigenously refined petroleum products would meet about 90% of these requirements.

**Disposal of pending cases in High Courts**

2592. SHRI R. PRABHU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the number of years that are likely to take to dispose of the pending applications at current

rate of disposal separately in respect of each High Court?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): It is not clear from the expression "applications" as to what cases are intended to be covered since the High Courts have original as well as appellate jurisdiction.

However, the number of pending cases as on 30-6-81 are given in Statement-I.

The sanctioned strength and the actual strength as on 30-6-81 and the average rate of disposal per Judge during the period 1976-80 are given in Statement-II.

It is not possible to specify the number of years required to dispose of these cases due to various complex reasons.

**Statement—I**

Number of pending cases in High Courts as on 30-6-81

1. Allahabad	145893
2. Andhra Pradesh	49761
3. Bombay	69558
4. Calcutta	87865
5. Delhi	37130
6. Gauhati	9433
7. Gujarat	21717
8. Himachal Pradesh	5947
9. Jammu and Kashmir	10722
10. Karnataka	79464
11. Kerala	32436
12. Madhya Pradesh	38227
13. Madras	70796
14. Orissa	12210
15. Patna*	40951
16. Punjab & Haryana	34837
17. Rajasthan	32203
18. Sikkim	42
Total :	779192

\*Main cases only.

## Statement—II

Sanctioned strength, actual strength and average disposal per Judge on the basis of disposal of main cases

Name of the High Court	Sanctioned strength as on 30-6-81	Actual strength as on 30-6-81	Average Disposal per Judge on the basis of disposal of main cases				
			1976	1977	1978	1979	1980
1	2	3	4	5	6	7	8
1. Allahabad	60	49	590.9	648.3	860.3	1281.3	1065.8
2. Andhra Pradesh	21	17	992.0	826.1	839.6	807.2	788.3
3. Bombay	41	37	931.5	627.3	770.0	589.2	555.2
4. Calcutta	40	33	1078.0	1006.9	799.2	1093.2	1038.4
5. Delhi	27	21	525.2	350.3	351.9	440.5	550.2
6. Gauhati	9	7	385.5	210.7	309.6	528.2	282.2
7. Gujarat	18	14	884.3	840.5	875.1	817.0	798.8
8. Himachal Pradesh	5	4	225.0	349.3	953.5	626.5	600.6
9. Jammu & Kashmir	7	4	280.0	320.2	597.7	752.0	677.3
10. Karnataka	23	21	952.9	807.7	966.1	999.2	1270.2
11. Kerala	16	14	844.7	1063.4	984.1	987.2	1068.4
12. Madhya Pradesh	29	22	805.2	590.8	855.8	814.6	776.2
13. Madras	25	22	1001.2	1031.6	1304.3	896.9	1014.9
14. Orissa	8	5	608.1	571.2	430.1	595.2	781.6
15. Patna	35	23	718.5	580.4	620.3	915.8	800.2
16. Punjab & Haryana	23	19	917.4	1216.3	1136.2	1281.0	1103.3
17. Rajasthan	16	12	606.4	444.9	660.5	547.7	729.6
18. Sikkim	2	2	22.0	30.7	18.7	18.7	15.0
Total	405	326	808.2	729.2	819.4	897.7	863.0